

मत व्यक्त किए हैं जिनकी वजह से पश्चात्य पर्यटक अधिक संख्या में भारत की यात्रा नहीं करते । वह प्रमुख कारण जो हमारे लिए चिंता का विषय है विदेशों में भारत के बारे में स्वास्थ्य विषयक सफाई और स्वच्छता के अभाव और व्यापक दरिद्रता की धारणा है । श्री सियंसन ने स्वयं स्वीकार किया है कि हाल के वर्षों में स्वच्छता और सफाई के मामले में काफी अधिक सुधार हुआ है ।

पर्यटन विभाग निरीक्षणों के माध्यम से विदेशी पर्यटकों के लिए उनकी उपयुक्तता को दृष्टि से अनुमोदित होटलों में स्वास्थ्य की दृष्टि से स्वच्छता और सफाई के निर्धारित मानकों को लागू कराने का प्रयत्न करता है । हमारे अधिक अच्छी श्रेणी के अधिकांश होटलों में पानी साफ करने के प्लांट लगे हुए हैं ताकि ऐसी घटनाओं को कम किया जा सके जिनका श्री सियंसन "दिल्ली वेंली" के नाम से उल्लेख करता है ।

श्री सियंसन ने इंडियन एयरलाइन्स द्वारा उड़ानों की समय-सारिणी तैयार करने के बारे में कुछ सुझाव दिए हैं जिन्हें नोट कर लिया गया है ।

महाद्वीपीय यूरोप के देशों में समुद्रतटीय विहार में बढ़ती हुई रुचि को देखते हुए कोवालम के बारे में की गयी श्री सियंसन की टिप्पणी सही प्रतीत नहीं होती । श्रीलंका, मालदीव जैसे पड़ोसी देशों के समुद्रतटीय विहार-स्थलों की यात्रा करने वाले यात्रियों की बढ़ती हुई संख्या से भी इस तथ्य की पुष्टि होती है ।

#### Take over of Textile Mills in Kerala

870. SHRI P. K. KODIYAN;

SHRI C. K. CHANDRAPPAN:

Will the Minister of COMMERCE AND CIVIL AVIATION AND CO-OPERATION be pleased to state:

(a) whether the Kerala Government has urged the National Textile Corporation to take over four textile mills in Kerala; and

(b) if so, the action taken by Government in this regard?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): (a) Yes, Sir.

(b) Since National Textile Corporation has been already overburdened with an onerous responsibility of managing 105 sick cotton textile mills at present, the Central Government does not favour take-over of more sick or close textile mills for management by the National Textile Corporation. However, if any concerned State Government is prepared to take over sick unit or units under its management, the Central Government would like to render all possible cooperations, whenever such proposals are found viable.

#### Misuse of Import Licences by Edible Oil Importers

871. SHRI P. K. KODIYAN:

SHRI M. RAM GOPAL REDDY:

SHRI UGGRASEN:

Will the Minister of COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether Government's attention has been drawn to the fact that the edible oil importers are selling the goods purchased against import licenses issued by Government back to their overseas suppliers making huge profits; and

(b) if so, the facts thereof and action taken against them?

**THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA):** (a). Yes, Sir.

- (b) :
- (i) Cases of 6 parties have been referred to the Directorate of Enforcement, Ministry of Finance, for taking action under the Foreign Exchange Regulations Act.
  - (ii) Cases of 13 parties have been referred to the Central Bureau of Investigation for detailed enquiries and appropriate action.
  - (iii) Action under the Import Trade Control, Regulations has been initiated against 2143 licensees. This figure includes 13 parties against whom there is some *prima facie* case of malpractices and also those who have not cooperated with the authorities in furnishing the necessary information about the utilisation of licenses.

**Rise in the Prices of Edible Oils and Oilseeds**

872. SHRI P. K. KODIYAN: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

- (a) whether prices of edible oils and oilseeds are soaring in the country;
- (b) if so, the reasons thereof; and
- (c) the steps Government intend to take to bring down these prices?

**THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA):** Yes, Sir. There has been an upward trend in the prices of edible oils and oilseeds in the country.

The rise in prices is due in the main to shortfall in the production of groundnut and mustard crops in 1976-77. To check rise in prices of

edible oils and oilseeds, the Government have taken the following measures;

- (i) Imported rapeseed oil is being allotted to State Governments on demand for direct consumption for retailing through the public distribution system at reasonable price.
- (ii) Duty free import of certain types of edible oils under the free licensing system by private trade has been allowed for direct human consumption.
- (iii) The compulsory usage of cheaper imported oil for vanaspati manufacture has been increased from 10 per cent to 75 per cent progressively over a period of time and these oils are being supplied to the vanaspati industry through imports by the State Trading Corporation of India. The usage of groundnut oil in vanaspati stands prohibited.
- (iv) The State Governments have been advised to remove all restrictions on the inter-State movement of edible oil and oilseeds.
- (v) The export of HPS groundnut has been stopped.
- (vi) Margins for advances of credit by banks against stocks of various oilseeds and oils have been tightened.

**Conversion of Public Sector Industries into Corporations**

873. SHRI M. KALYANASUNDARAM: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

- (a) whether Government are considering a proposal to convert all the Public Sector industries in the country into Corporations; and